

ing Notifications of the Delhi Administration:—

(i) No. F.io/60/80-Homc(P)/ Estt., dated the 1st August, 1985, regarding scale of charges in respect of deputing additional police on payment to private persons etc.

(ii) No. F. io/45/85-Home(P)/ Estt., dated the 5th September, [1985, publishing the Delhi Police (Appointment and Recruitment) 2nd Amendment Rules, 1985.

[Placed in Library. See No. LT-1457/15 for (i) and (ii).]

**Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training)**

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :  
Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (a) of section 3 of the All India Services Act, 1951 --

(i) G.S.R. No. 791, dated the 24th August 1985 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1983.

(ii) G.S.R. No. 792, dated the 24th August, 1985, publishing the Indian Administrative Service (Pay) Eighth Amendment Rules, 1985.

(hi) G.S.R. No. 813, dated the 31st August, 1985, publishing the All India Services (Death-awi-Retirement Benefits) Second Amendment Rules, 1985.

(iv) G.S.R. No. 834, dated the 7th September, 1985, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1985.

(v) G.S.R. No. 835, dated the 7th September 1985 publishing the Indian Administrative Service (Fixation of Crade Strength) Ninth Amendment Regulations, 1985.

(vi) G.S.R. No. 919i dated the 5th October, 1983, publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1985.

(vii) G.S.R. No. 1009, dated the 2nd November, 1985, publishing the All India Services (Conduct) Amendment Rules, 1985.

(viii) G.S.R. No. 832 (E), dated the 7th November, 1985, publishing the Indian Police Service (Pay") Second Amendment Rules,

(ix) G.S.R. No. io-j.0, dated the 9th November, 1985, publishing the All India Services (Study Leave) Regulations, ig\

[Placed in Library. Set No. LT-1459/85 for (i) to (ix)]

**I. Central Administrative Tribunal (Staff) Conditions of Service Rules, 1985**

**II. Corrigendum to the Government notification No. 825(E), dated 31st October, 1985**

SHRI P. CHIDAMBARAM :  
Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (1) of section 37 of the Central Administrative Tribunal Act, 1985 :

(i) G.S.R., No. 825 (E), dated the 31st October, 1985, publishing the Central Administrative Tribunal